

FORM NO. 4  
( See Rule 42.)

# In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET  
APPLICATION NO. 306/98

OF 199

Applicant(s) *Moloy Chakraborty*

Respondent(s) *GOVT*

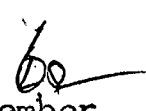
Advocate for Applicant(s) *Mr. B. K. Sarma,  
Mr. S. Sarma, Mr. D. K. Sarma.*

Advocate for Respondent(s) *Mr. B. Pathak*

Notes of the Registry	Date	Order of the Tribunal
<p>Application is in form and within time C. F. of Rs. 50/- deposited vide IPO/BD No. <i>03/93</i> Dated <i>28.12.98</i></p> <p><i>30/12/98</i></p> <p><i>31/12/98</i></p>	<p>6.1.99</p> <p>pg</p> <p><i>6.1.99</i></p>	<p>On the prayer of Mr B.C.Pathak, learned Addl.C.G.S.C for the respondents the case is adjourned to 27.1.99 for consideration of admission.</p> <p><i>be</i> Member</p>
	<p>27-1-99</p>	<p>The applicant is the son of late Ramesh Chakraborty who died on 27-2-96. Late Ramesh Chakraborty was working under the Assistant Engineer, Civil Construction Wing, All India, Radio, Silchar, the respondent No.4, as Studio Guard a Group 'D' post at the time of his death. The applicant is about 24 years of age. He have prayed before the</p>

contd/-

Notes of the Registry	Date	Order of the Tribunal
	27-1-99	<p>respondents for appointing him as &amp; Lower Division Clerk(LDC) on compassionate ground. His latest representation was dated 21-2-97(Annexure 5). Earlier to that the local authorities of All India Radio, Silchar took up the matter of compassionate appointment of the applicant and proposed and recommended for his appointment in a vacant post of LDC. They clearly stated that All India Radio has no objection to accommodate the applicant against the vacancy of Lower Division Clerk. Several reminders were issued by the local authority to the Directorate but there was no response therefrom. The matter has rested there. Therefore, the applicant has submitted this Original Application. In the last occasion on 6-1-99 the learned Addl.C.G.S.C., Mr.B.C.Pathak, sought for adjournment to receive instructions from the respondents and the matter of admission of this application has been adjourned to to-day 27-1-99. However, to-day Mr.Pathak submits that he has not received any instructions.</p> <p>Heard Mr, S.Sarma, learned counsel for the applicant and Mr.B.C.Pathak, learned Addl.C.G.S.C. In view of the pendency of the proposal and recommendation of the local authorities for an appointment of the applicant vide Annexures 4 &amp; 6 I am of the view that there is no scope for scrutiny and decision of the Tribunal at this stage. Therefore, the Application is disposed of with directions to the respondent No.2, the Director General(Civil Construction Wing) All India Radio, Akashvani Bhawan, Parliament Street, New Delhi to dispose of the proposal of the local authorities for accommodating the applicant in the vacancy of Lower Division Clerk in Silchar by a speaking order and further</p> <p style="text-align: right;">contd/-</p>

Notes of the Registry	Date	Order of the Tribunal
<p>22.2.99</p> <p>Copies of the order alongwith the applications have been sent to the D/Sec. for issuing the same to the Respondents and also copy of the order to the applicant through Regd with A/O.</p> <p>lm</p> <p>Issued vide D.Nos. 589 to 593 dt. 22.2.99.</p>	27-1-99	<p>that the order shall be communicated to the applicant within 60 days from to-day. While issuing his order he shall also take into consideration the prayer of the applicant at Annexure 5.</p> <p>The application is disposed of. No order as to costs.</p> <p style="text-align: right;">   Member </p>

